

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.112/MP/2026**

Subject : Petition under Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant articles of the Power Purchase Agreement dated 3.5.2021 executed between the Petitioner herein with Solar Energy Corporation of India Limited, invoking the Regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the Change in Law claims referred in the present Petition in relation to its 160 MW blended Wind Power Project in the State of Karnataka and pass consequential order(s).

Petitioner : Vena Energy Vidyuth Private Limited (VEVPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, VEVPL  
Shri Rishabh Sehgal, Advocate, VEVPL  
Ms. Kanya Sharma, Advocate, VEVPL  
Ms. Shikha Ohri, Advocate, SECI  
Shri Kartik Sharma, Advocate, SECI  
Shri Aditya Singh, Advocate, MPPMCL

**Record of Proceedings**

At the outset, the learned counsel for Respondent No.2/MPPMCL requested an extension of two weeks to file a reply. Acceding to the request, the Commission granted the Respondent/MPPMCL two weeks to file its reply, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

2. The Petition will be listed for hearing on **27.10.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

